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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

O.A. No. 874 of 2016

In the matter of :

Shri Chandan Samanta, son of Late  
Shyamapada Samanta, of Village -  
Palpara, Post Office - Palpara, Police  
Station - Patashpur, District - Purba  
Medinipur, West Bengal, Pin - 721458.

...Applicant

-Versus-

1. Union of India, service through  
the Secretary, Ministry of Personnel  
Service, Public Grievances & Pension,  
North Block, New Delhi, Pin - 110001.

2. Central Bureau of Investigation,  
government of India/Bharat Sarkar  
Block - 5B, 7<sup>th</sup> Floor, CGO Complex,  
Lodhi Road, New Delhi - 110003.

3. The Deputy Director (Personnel)  
CBI, Block - 5B, 7<sup>th</sup> Floor, CGO

Complex, Lodhi Road, New Delhi  
110003.

4. Joint Director Central Bureau of  
Investigation, Nizam Place, Kolkata  
700020.

*Sh* 5. S.P., CBI, ACB, Kolkata. - 700020

6. Ms. Baby Samanta, daughter of  
Late Shyamapada Samanta, of Village  
Palpara, Post Office - Palpara, Police  
Station - Patashpur, District - Purba  
Medinipur, West Bengal, Pin - 721458.

....Respondents

O.A/350/874/2016

Date of order: 17/11/2017

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

For the Applicant(s) : None  
For the Respondent (s): Ms. T. Das, Counsel

ORDER

Per Ms. Bidisha Banerjee, Judicial Member:

None appeared for the applicant despite repeated chances and on several occasions. As such, we propose to dispose of the O.A invoking Rule 15 (1) of the Central Administrative Tribunal (Procedure) Rules, 1987. Ld. counsel for the private respondents Ms. T. Das as well as official respondents were heard.

2. It could be noticed from the daily order that on 06.09.2016, the respondents had taken a plea in regard to the maintainability of the application since the mother of the applicant i.e the widow of the deceased had proposed the name of her daughter Ms. Baby Samanta, for employment assistance on compassionate ground, whereas the applicant seeking for consideration is Mr. Chandan Samanta, the son of the widow.
3. It would be evident from the records that the widow Ms. Jamuna Samanta sought for consideration of her daughter in view of the fact that her son Chandan Samanta was married and was living separately having an income of Rs. 8000 p/m which he earned as a driver.
4. Ld. counsel for the private respondent placed before us a letter dated 29.07.2015 issued by the Supt. of Police C.B.I, A.C.B, Kolkata revealing the fact that the widow was advised to submit certain documents/particulars in regard to her prayer for consideration in favour of her daughter. It seems that, thereafter Ms. Baby Samanta was advised to report at Reception of C.B.I., H.O., Block no. 5-

B, 7<sup>th</sup> Floor C.G.Q. Complex, Lodhi Road, New Delhi – 110003 for personal hearing before the Selection Committee to assess her suitability for compassionate appointment in C.B.I.

5. In view of such, since the Respondents are proposing to consider the daughter of the widow for compassionate appointment as desired by the widow herself, the prayer of the son seeking such consideration would not be tenable.

6. Accordingly, the O.A is dismissed without costs.

  
(Nandita Chatterjee)

Member (A)

  
(Bidisha Banerjee)

Member (J)